

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Vakalatnama filed
by M/s B. S. Mishra - 2
on behalf of the petitioner.

Hearings completed.

For further orders.

12/9/01

Bench

Order dated

In spite of several adjournments
Vakalatnama has not been filed by
Shri B.S. Mishra, on behalf of the
applicant. Shri Tripathy prays for
10 days time on behalf of Shri Mishra.
In view of this adjourned to 14.9.2001.

The name of Shri P.K. Mohapatra has
deleted from the record.

Vice-Chief
Member (J)

Order dated 14.9.2001

I heard Shri B.S. Mishra - II, the learned
counsel for the petitioner and Shri B.S. Tripathy,
learned special counsel for the respondents.

Shri Mishra submits that in this case
the petitioner has challenged the order
of punishment passed by the Disciplinary
Authority. During pendency of this O.A.,
on the direction of the Tribunal, the
Appellate Authority disposed of the appeal
filed by the applicant, enhancing punishment.
Applicant has filed O.A. 442/2000, in which
he has challenged the punishment order
as well as the appellate order enhancing
punishment passed by the Disciplinary
Authority and Appellate Authority,
respectively. In view of this, Shri Mishra
submits that this O.A. has become
superfluous, as the order of the Disciplinary
Authority has merged with the order
of the Appellate Authority and the applicant
has challenged both the orders in O.A.
442/00. In view of this he does not want to
press this O.A. The O.A. is, disposed off
for not being pressed. I make it clear
that notwithstanding the disposal of this
O.A. as above, the petitioner will be at liberty
to make submission ~~on record~~
challenging the order of the Disciplinary
Authority in O.A. 442/00.

Free copies of final
order dt. 14.9.01
issued to counsel for
both sides.

12/9/01

Arms
S.O (J)

Vice-Chief
Member (J)